

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-179(ND)/2017

In the matter of :

Mr. Namit Sharma

....PETITIONER

Vs.

Smart Value Products & Services Ltd.

... RESPONDENT

SECTION :

Under Section 213

Order delivered on 17.10.2017

Coram :


R. VARADHARAJAN,
Hon'ble Member (Judicial)

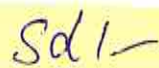
DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Ritesh Singh, Advocate
For the Respondent/Corporate Debtor : Mr. Puneet Singh Bindra, Advocate.
(for Respondent No.1)

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, with the consent of the parties, the same is adjourned to 29.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.10.2017